

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 319 OF 2017**

**Dated: 1<sup>st</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**TANGEDCO**

**... Appellant(s)**

**Vs.**

**Tamilnadu Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Himanshu Rana  
h/f Mr. Sethu Ramalingam for R-1

**ORDER**

Admit. Issue notice to the Respondents returnable on 08.01.2018.  
Mr. Himanshu Rana holding for Mr. Sethu Ramalingam takes notice on  
behalf of the Respondent.

List the matter on **08.01.2018**. In the meantime, learned counsel for  
the Respondent may file reply on or before 30.11.2017 after serving copy  
on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**